BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 14/7/NCLT/AHM/2018

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.01.2018

Name of the Company:

IDBI Ltd.

V/s.

Wind World (India) Ltd

Section of the Companies Act:

Section 7 of the Insolvency and Bankruptcy

<u>Code</u>

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION REPR

REPRESENTATION

<u>SIGNATURE</u>

1. MIKHTHA TOENONO Dinesu

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2.

ORDER

Learned Advocate Mr. Dinesh with Learned Advocate Ms. Nikitha Menon i/b India Law LLP present for Financial Creditor/Petitioner. None present for Respondent.

Proof of dispatch of copy of petition on Respondent filed.

Petitioner shall file proof of service of copy of petition on Respondent.

Petitioner is directed to serve notice of date of hearing on Respondent along with copy of order under acknowledgment and file proof of service.

Registry is directed to serve notice of date of hearing on Respondent along with copy of order under acknowledgment.

Respondent shall file its objections, if any, serving a copy in advance to petitioner.

List the matter on 22.01.2018 for objection of Respondent, if any, and for hearing before admission.

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MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 11th day of January, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL